

Item No. 1/R

O.A.No.84/94

Dt. 03.02.1998

(A6)

Present: Sh. Madhok, proxy for  
 Sh. B. S. Maine, learned counsel for the  
 applicant.

Ms. Sunita Rao, learned counsel for the  
 respondents.

On the request of both the counsel the case is  
 adjourned, but it is made clear that no further  
 adjournment will be entertained.

List the case on 11.2.98.

*Do*  
 (R.K. AHOJA)  
 MEMBER(A)

B/

11/2/98*Present:-*

Sh. B. S. Maine, Counsel to the Applicant  
 Ms. Sunita B. Rao, Counsel to the Respondents

Heard the 2nd counsel for both the Parties, Arguments

Concluded. Reserved for orders

(Difference of  
 opinions)

*Bench*

Thanks Mr. R.K. A. Hoja  
 (M.S.)

27/2/98

Refer order dt-27/2/98, Para 6, for further directions

27/4/98 → Refer order of the court, — Difference of opinion reserved.

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Mr  
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 C/o

ORDER OF THE COURT

27th April, 1998

O.A.No.84/94

Present: None for the applicant.

AT

None for the respondents.

The difference of opinion has been resolved.

Accordingly, as per the opinion of the majority, the ultimate direction that is required to be issued to the respondents is that they will assign the first applicant's seniority in the Annexure A-14 seniority list at a place between serial No.25 and 26. The respondents are further directed to assign the proper place to both the applicants in the Annexure-I seniority list of Fitter Grade-III and place them immediately above any person who was junior to them in the Annexure A-14 seniority list, as directed to be amended above.

R.K.Ahooja

(R.K.AHOOJA)  
MEMBER(A)

A.Vedavalli 27/4/98

(DR. A. VEDAVALLI)  
MEMBER(J)

\*Mittal\*